



2026:DHC:9158



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% *Date of Decision: 14.10.2026*# **CNR No. DLHC010014922026**+ **CRL.M.C. 497/2026 & CRL.M.A. 1996/2026**

PRAMILA & ANR.

.....Petitioners

Through: Mr. Sumit Yadav, Advocate with
petitioners in person

versus

STATE NCT OF DELHI AND ANR

.....Respondents

Through: Ms. Manjeet Arya, APP for State with
SI Ajay
Respondents no. 2-4 in person**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioners seek quashing of case FIR No. 903/2023 of Police Station Nangloi (West), Delhi for the offence under Section 323/341/451/506/34 IPC on the ground that respondents no.2-4 have compromised the disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.

CRL.M.C. 497/2026

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3. The respondents no.2-4 of the amended memo of parties dated 22.04.2026 (*taken on record*) are present in court and are identified by IO/SI Ajay. I have spoken with respondents no.2-4 in Hindi and it is stated by them that they have compromised all disputes with the petitioners. Respondents no.2-4 submit that now they do not wish to continue prosecution of petitioners.

4. Having spoken with respondents no.2-4, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 903/2023 of Police Station Nangloi (West), Delhi for the offence under Section 323/341/451/506/34 IPC as well as proceedings arising out of the same are quashed. Pending application also stands disposed of.

**GIRISH
KATHPALIA**

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**GIRISH KATHPALIA
(JUDGE)**

OCTOBER 14, 2026/as